

**IN THE NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH-I, CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING
HELD ON **16.04.2024** THROUGH VIDEO CONFERENCING

PRESENT:

**HON'BLE SHRI. SANJIV JAIN, MEMBER (JUDICIAL)
HON'BLE SHRI. VENKATARAMAN SUBRAMANIAM, MEMBER TECHNICAL)**

IN THE MATTER OF : State Bank of India
Vs
Coastal Energen Pvt. Ltd.

MAIN PETITION NUMBER : IBA/757/2019

(IA/MA) APPLICATION NUMBERS

IA/2431(CHE)/2023, IA(IBC)/2345(CHE)/2023, IA(IBC)/61(CHE)/2024,
IA(IBC)/719(CHE)/2024

ORDER

Present: Shri. P.H. Arvindh Pandian, Ld. Sr. Counsel along with Shri. Anant Merathia for the Managing/Promoter Director of the Corporate Debtor.

Shri. Vijay Narayanan, Ld. Sr. Counsel along with Shri. T. Ravichandran and the RP Shri. Radhakrishnan Dharamarajan.

Shri. Srinath Sridevan, Ld. Counsel for SRA.

Shri. Rahul Balaji, Ld. Counsel for one of the shareholders.

Shri. Gopal Jain, Ld. Sr. Counsel along with Shri. Madhav V Kanoria for the CoC.

Shri. S. Ravi, Ld. Sr. Counsel for one of the Suspended Directors.

Arguments advanced by Shri. P.H. Arvindh Pandian, Ld. Sr. Counsel on plan and the 12A proposal heard.

It is already 6.25 P.M.

List the matter for further arguments on **25.04.2024 at 4.00 P.M.** on behalf of the RP by Shri. Vijay Narayanan, Ld. Sr. Counsel and Shri. Rahul Balaji, Ld. Counsel for the one of the shareholders.

Also list the matter on **26.04.2024 at 4.00 P.M.** for arguments on behalf of CoC.

Sd/-

**VENKATARAMAN SUBRAMANIAM
MEMBER (TECHNICAL)**

Sd/-

**SANJIV JAIN
MEMBER (JUDICIAL)**

vs